

IN THE HIGH COURT OF BOMBAY AT GOA**CRIMINAL APPEAL NO. 52 OF 2019**

Osban Fernandes Appellant
Versus
State, Thr. P.I. Collem P.S. Respondent

CRIMINAL APPEAL NO. 6 OF 2020

Ramesh Bagve Appellant
Versus
State, Thr. P.I. Collem P.S. Respondent

Mr. Sagar Dhargalkar, Additional Public Prosecutor for the Respondent.

CRIMINAL APPEAL NO. 55 OF 2019

State, Thr. P.I. Collem P.S. Appellant
Versus
Osban Fernandes Respondent

Mr. Sagar Dhargalkar, Additional Public Prosecutor for the Appellant.

**Coram:- M.S. SONAK &
M.S. JAWALKAR, JJ.**

Date:- 14th December, 2020

P.C.

In this case, Mr. Sagar Dhargalkar, the learned Additional Public Prosecutor for the respondent points out that necessary compensation has been paid to the victim children.

2. The report of the learned Member Secretary of Goa State Legal Services Authority (GSLSA) also confirms this position.

3. Accordingly, the compliance report is accepted. The learned Member Secretary of GSLSA to periodically look into the issue of the welfare of the victim children and assist them in the matter of proper utilization of the compensation. This proceedings are therefore closed, but, liberty is granted to apply.

M.S. JAWALKAR, J.

M.S. SONAK, J.

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